

INDUSIND BANK Limited

Registered office: 2401, Gen. Thimmayya Road, (Cantonment), Pune – 411 001
Branch Office: Sangam Complex, Ground Floor, Off. Mirza Ismail Road, Jaipur – 302006

DEMAND NOTICE

Whereas the borrowers/co-borrowers mentioned hereunder had availed the financial assistance from Reliance Home Finance Ltd. ("RHFL"). Pursuant to the below mentioned Deed of Assignment, RHFL transferred and assigned the financial assets along with underlying securities and other rights in favour of Indusind Bank Limited. Subsequently, Indusind Bank Limited authorized to do all such acts including enforcement of underlying securities. We state that despite having availed the financial assistance, the borrowers/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, as per guidelines of Reserve Bank of India, consequent to the Authorized Officer under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below, calling upon the following borrowers/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices.

The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

NAME OF THE BORROWER / ADDRESS	DATE OF NOTICE, NPA AND DEED OF ASSIGNMENT (DOA)	LOAN AND OUTSTANDING AMOUNT	DESCRIPTION OF SECURED ASSETS
1. PARASLAL BHAGUL GUJJAR, 33 VIRAM NAGAR SOCIETY DABHOLI, SURAT, GUJARAT - 395004. 2. PAPPAPARASLAL GUJJAR, 30 NARAYAN NAGAR SOCIETY DABHOLI, SURAT, GUJARAT - 395004.	Notice Date: 16-Nov-22 NPA date: 11-Nov-22 DOA: 18-Apr-19	Loan Account No. RHAHSUR000061112 (PR00765130) Loan Amount: Rs. 1200142/- (Rupees Twelve Lakh's) One Hundred Forty Two Only Outstanding amount: Rs. 1043164/- (Rupees Ten Lakh's) Forty Three Thousand One Hundred Sixty Four Only as on 14th November 2022	All the piece and parcel of property bearing PLOT BEARING NO. C-90, ADMEASURING 48.00 SQ. YARDS I.E. 40.13 SQ. MTRS., TOGETHER UNDIVIDED PROPORTIONATE SHARE ADM. 27.85 SQ. MTRS. IN ROAD & COP, TOTAL ADM. 67.98 SQ. MTRS. IN "ANMOL RESIDENCY VIBHAG -I", SITUATED ON LAND BEARING R.S. NO. 104, BLOCK NO. 105, OF VILLAGE JOLWA, TALUKA PALSANA, DISTRICT SURAT

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers, to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of the SARFAESI Act and the applicable Rules thereunder. Please note that under Section 13 (13) of the SARFAESI Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Sd/- Authorized Officer
IndusInd Bank Limited

Place: Surat
Date: 01.02.2023

Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(b))

Sale of Immovable Property mortgaged to IFL Home Finance Limited (Formerly known as IndusInd Home Finance Ltd.) (IHLF) Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at:- Office No.701, 7th Floor, 21st Century Business Center, Near Udhna Darwaja, Ring Road, Surat - 395002 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IHLF-IHLF, had taken the possession of the following properties pursuant to the notice issued U/S 13(2) of the Act in the following loan accounts/prospect nos. with a right to sell the same on "AS IS WHERE IS BASIS & AS IS WHAT IS BASIS" for realization of IHLF-IHLF's dues, The Sale will be done by the undersigned through e-auction platform provided at the website: www.bankauctions.com.

Borrower(s)/Co-Borrower(s)/Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property/Secured Asset	Date of Physical Possession	Reserve Price	Date of Inspection
1. Mr. Ketankumar Rameshbhai Rangani	02-Nov-2021 Rs. 20,85,743/- (Rupees Twenty Lakh Eighty Five Thousand Seven Hundred Forty Three Only)	All that part and parcel of the property bearing Plot No.235, measuring 389 sq. ft. Riddhi Siddhi Residency, Nr-Canal Road, Kamrej, Surat, 394180, Gujarat, India.	11-Dec-2022 Total Outstanding As On Date 25-Jan-2023	Rs. 15,00,000/- (Rupees Fifteen Lakh Only) Earnest Money Deposit (EMD) Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand Only)	15-Feb-2023 1100 hrs -1400 hrs EMD Last Date 17-Feb-2023 till 5 pm. Date/ Time of E-Auction 20-Feb-2023 1100 hrs-1300 hrs.
2. Mrs. Hansaben Rangani	Bid Increase Amount Rs. 25,000/- (Rupees Twenty Five Thousand Only)				
3. Mr. Rameshbhai Rangani (Prospect No 765243)					

Mode of Payment:-All payment shall be made by demand draft in favour of "IFL Home Finance Limited" payable at Gurgaon or through RTGS/NEFT. The accounts details are as follows a) Name of the Account:- IFL Home Finance Ltd., b) Name of the Bank:- Standard Chartered Bank, c) Account No:-9902879 followed by Loan Number, d) IFSC Code:-SCLB0036001 e) Bank Address:- Standard Chartered Bank, 90 M.G. Road, Fort, Mumbai-400001

TERMS AND CONDITIONS:-

- For participating in e-auction, Intending bidders required to register their details with the Service Provider www.bankauctions.com, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cess, applicable stamp duty, fees, and any other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
- Bidders are advised to go through the website <https://bankauctions.com> and <https://www.ifl.com/home-loans/properties-for-auction> for detailed terms and conditions of auction sale and auction application form before submitting their Bids for taking part in the e-auction sale proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail ID:- support@bankauctions.com, Support Helpline Numbers: 022-98112425/2512.
- For any query related to Property details, Inspection of Property and Online bid etc. call IFL HFL toll free No.1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email:- auction@ifl.com.
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession within 7 days, otherwise IFL HFL shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
- AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/Auction, the decision of AO of IFL HFL will be final.

15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI ACT, 2002

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Tender/Auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:-Surat , Date :- 01-Feb-2023
Sd/- Authorised Officer, IFL Home Finance Limited

BAJAJ FINANCE LIMITED

Corporate office: 3rd Floor, Bajaj Finserv, Panchsheel Tech Park
Viman Nagar, Pune, Maharashtra, India-411014.
Branch Office: B/S PTSI, Near Legend of Punjab Restaurant, Opp. Baroda People's Co-operative Society, Genda Cir, Por, Gujarat 390007

Demand Notice Under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
Undersigned being the Authorized officer of M/s Bajaj Finance Limited, hereby gives the following notice to the Borrower(s)/ Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home Loan(s)/ Loan(s) against Property advanced to them by Bajaj Finance Limited and as a consequence the loan(s) have become Non Performing Assets (N.P.A's). Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/ undelivered, as such the Borrower(s)/ Co-Borrower(s) are hereby intimated/ informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./ Name of the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) & Addresses	Address of the Secured/ Mortgaged Immovable Asset/ Property to be enforced	Demand Notice Date and Amount
Branch: BARODA (LAN No. 413CSL03024015, 413LAP16260686 & 413LAP0044955) 1. TUSHAR CHANDRAKANT PATEL, (Borrower) At 50 Nathdwari Residency Bh Manan, Park Waghodia Dabhoi, Ring Road, Vadodra-390019. 2. AMITA PATEL, (Co-Borrower) At 50 Nathdwari Residency Bh Manan, Park Waghodia Dabhoi, Ring Road, Vadodra-390019. 3. M/s. SHREE RANG AGENCY, (Co-Borrower) At Wadidil Depot, Opp Wadi Shak Market, Nr Chowkandi Char Rasta Beside Mahadev Temple, Vadodra-390001.	All that piece and parcel of the Non-agricultural Property described as: Immovable Property Bearing Plot No. 50 Admeasuring 269.44 Sq.Mtr And 51.76 Sq.Mtr Proportionate Total Area Of 321.20 Sq.Mtr In Nathdwari Residency Situated In Land Bearing Revenue Survey No 394/1, C.S.No.1424 In Moje Village Danteswar, Sub District, District Vadodra, East: 7.5 Meter Road, West: Common Plot Of Shivam Society, North: Plot No 51, South: Shop No.1.	23rd January 2023 Rs.1,04,78,720/- (Rupees One Crore Four Lac Seventy Eight Thousand Seven Hundred TwentyOnly)

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers/Guarantors are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Finance Limited has the charge.

Date: 01.02.2023, Place: BARODA
Sd/- Authorised Officer, Bajaj Finance Limited

BAJAJ HOUSING FINANCE LIMITED

Corporate office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014.

Branch Offices: BARODA:- 4th floor, RK Plaza, 409-410, R.K.Plaza, Diwalipura, Vadodra-390007
Gujarat. SURAT: Office no 402, 4th floor, Aastha Corporate Capital, VIP road, Bharthana Surat 395007

DEMAND NOTICE UNDER SECTION 13 (2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.
Undersigned being the Authorized officer of M/s. Bajaj Housing Finance Limited, hereby gives the following notice to the Borrower(s)/ Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home Loan(s)/ Loan(s) against Property advanced to them by Bajaj Housing Finance Limited and as a consequence the loan(s) have become Non Performing Assets. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/ undelivered, as such the Borrower(s)/ Co-Borrower(s) are hereby intimated/ informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./ Name of the Borrower(s)/ Co-Borrower(s)/ Guarantor(s) & Addresses	Address of the Secured/ Mortgaged Immovable Asset/ Property to be enforced	Demand Notice Date and Amount
1. Branch: BARODA (LAN No. H413HML0254804 & H413HML0258829) Nikhil Shantilal Shah(Borrower), At E 204 Balaji Platina Flats Gurukul Char Rasta, Behind Bhagirath Party Plot Soma Talav, Vadodra-390019. 2. Branch: SURAT (LAN No. H428HML0142931 and H428HML0168559) 1. Piyush Sarvani (Borrower), At Plot No 112 Dhara Residency VI-1 Velanija, Shekhpure Road Surat-394150. 2. Jayshreeb Sarvani (Co-Borrower), At Plot No 112, Dhara Resi VI 1 Velanija, Shekhpure Road Surat-394150. 3. Branch: BARODA (LAN No. H413HML0286378 and H413HML0288176) 1. Shah Dhaval Shaleshkumar (Borrower), At C 402, Balaji Platina Opp Narayan School, Vadodra, Gujarat-390019. 2. Shah Lataben S (Co-Borrower), At C 402, Balaji Platina Opp. Narayan School, Vadodra Baroda, Gujarat-390019. 4. Branch: SURAT (LAN No. 429ZLF0102436968 & H428ECN0364953) 1. Sureshbhai Rangpadiya (Borrower), At A2 Flat No.504, Shiv Palace, Kathodara Kamrej Surat, Gujarat-394326. Also at: Flat No.904, 9th Floor, Building No.8, Star Galaxy, Sunstar City (Sarthana) Co-Op. Hou. Soc. Ltd., Opp. D Mart, Surat Kamrej Road, Sarthana Surat. 2. Manisha Rangpadiya (Co-Borrower), At A2 Flat No 504 Shiv Palace Kathodara Kamrej Surat, Gujarat-394326.	All that piece and parcel of the Non-agricultural Property described as: Flat No.E-204, 2nd Floor, Tower E, Balaji Platina, Nr Bhagirath Party Plot , Bk.Sainath Park Society , Narayan School Road , R.S.No.688, CTS No.1359, Danteswar, Vadodra 390019. East: 7.5 Mtr Internal Road, West: Flat No.E-203, North: 7.5 Mtr Internal Road, South: Flat No.E/201. All that piece and parcel of the Non-agricultural Property described as: Block No.47B/112, Plot No.112, Dhara Residency, Nr. Rangoli Chowdki, Shekhpure Road, Velanija, Surat-394150. East: Plot No.113, West: Plot No.111, North: Internal Society Road, South: Plot No.103. All that piece and parcel of the Non-agricultural Property described as: the Property Being Flat No.C-402, 4th Floor, Tower-C, Having With Undivided Proportionate Share In Common Land Admeasuring About 40.81 Sq.Mtrs Along With Construction Admeasuring About 121 And 733 Sq. Mtrs In The Scheme Known As Balaji Platina On Land Bearing Revenue Survey No 688 City Survey No 1359 Adm About 7284 Paiki 8200 Sq. Mtrs Situated At Village Danteswar, Taluka And District Vadodra, East: Flat No.C/401, West: Tower-A, North: Left Lift And Flat No.C-403, South: 7.5 Mtr Internal Road. All that piece and parcel of the Non-agricultural Property described as: RS No.154/A, TPS No.22 (Sarthana-Simada) F.P. No.5, S.P. No.1, Flat No.904, 9th Floor, Building No.8, Star Galaxy, Sunstar City (Sarthana) Co-Op. Hou. Soc. Ltd., Opp. D Mart, Surat Kamrej Road, Sarthana Surat. 2. Manisha Rangpadiya (Co-Borrower), At A2 Flat No 504 Shiv Palace Kathodara Kamrej Surat, Gujarat-394326. Passage And Stair, South: Road.	20th January 2023 & Rs.24,75,610/- (Rupees Twenty Four Lac Seventy Five Thousand Ten Only) 23rd January 2023 & Rs.20,66,243/- (Rupees Twenty Lac Sixty Six Thousand Two Hundred Forty Three Only) 23rd January 2023 & Rs.24,69,261/- (Rupees Twenty Four Lac Sixty Nine Thousand Two Hundred Sixty One Only)

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers/Guarantors are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Housing Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Housing Finance Limited has the charge.

Date: 01.02.2023, Place: GUJARAT
Sd/- Authorised Officer, Bajaj Housing Finance Limited

Kotak Mahindra Bank Limited Online E – Auction Sale Of Asset
REGISTERED OFFICE: 27 BKC, C-27, 6-BLOCK, BANDRA KURLA COMPLEX, BANDRA (E) MUMBAI, MAHARASHTRA. PIN CODE-400 051
BRANCH OFFICE: G-1, TWIN TOWER, RING ROAD, SHAHARA DARWAJA, SURAT 395003.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-auction Sale Notice For Sale Of Immovable Assets Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 Under Rule 8(5) Read With Proviso To Rule 9(1). Of The Security Interest (enforcement) Rule, 2002.
Notice is hereby Given To The Public In General And In Particular To The Borrower (s) And Guarantor (s) That The Below Described Immovable Property Mortgaged/Charged To The Secured Creditor, The Physical Possession Of Which Has Been Taken By The Authorised Officer Of Kotak Mahindra Bank Ltd. On 17.01.2023. Pursuant To The Assignment Of Debt In Its Favour By Bajaj Housing Finance Limited (hereinafter To Be Referred As BHFL), Will Be Sold On "as is Where is", "as is What is", And "Whatever There is" Basis On 22-02-2023 Between 12:00 Pm To 01:00 Pm With Unlimited Extension Of 5 Minutes, For Recovery Of Rs. 38,90,562.57/- (Rupees Thirty Eight Lakh Ninety Thousand Five Hundred Sixty Two And Fifty Seven Paise Only) & Last Date Of Submission Of Emd With Kyc is 21-02-2023 Up To 0:00 Pm. (IST).
Postal Address:- 3, Tilachan Nagar, Opp. Hari Nagar Society, Susan Tansali Road, Vadodra 390009.
Property Description: All That Piece And Parcel Of Property Bearing Block No. 3, Adm. 76 Sq Mtrs Having Construction Area Of 36.00 Sq. Mtr Of "Tilachan Nagar Society" Situated In Land Bearing R S No.373a-2 Village Tansali. Ta & Dist Vadodra 390009. The Borrower's Attention is Invited To The Provisions Of Sub Section 8 Of Section 13, Of The Act, In Respect Of The Time Available, To Redeem The Secured Asset, Public In General And Borrowers In Particular Please Take Notice That If In Case Auction Scheduled Herein Falls For Any Reason Whatever Then Secured Creditor May Enforce Security Interest By Way Of Sale Through Private Treaty.
In Case Of Any Clarification/Requirement Regarding Assets Under Sale, Bidder May Contact Mr. Akshit Rajaniak (+91 7322111688), Mr. Kishore Arora (+91 7227953457), Mr. Ravinder Godara (+91 98939 90074), Mr. Brishaj Parmar (+91 9727739158) & Mr. Rajender Dahiya (+91 9848254515). For detailed terms and conditions of the sale, please refer to the link <https://www.kotak.com/in/bank-auctions.html> provided in kotak mahindra bank website i.e. www.kotak.com and/or on <https://bank.auctions.in/>

PLACE: VADODARA, DATE: 01.02.2023
Authorized Officer,
Kotak Mahindra Bank Limited

FORM-B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF CHANDRA NET LIMITED

S.No.	Particulars	Details
1	Name of Corporate Debtor	Chandra Net Limited
2	Date of Incorporation of Corporate Debtor	March 16 th , 1999
3	Authority under which Corporate Debtor is Incorporated/ Registered	Registrar of Companies - Ahmedabad
4	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U72200GJ1999PLC035595
5	Address of the registered office and principal office (if any) of corporate debtor	401, Parshwa Tower, Near Pakwan - II, S.G. Highway, Bodakev Ahmedabad GJ 380054 India
6	Date of closure of Insolvency Resolution Process	24.01.2023
7	Liquidation commencement date of Corporate Debtor	Order dated 24.01.2023 (Order received by Liquidator on 31.01.2023)
8	Name and registration number of the insolvency professional acting as Liquidator	Ritesh Prakash Adatiya, Insolvency Professional Reg. No. IBBI/IPA-001/IP-P011334/2018-19/12013
9	Address and e-mail of the Liquidator as registered with the Board	Regd. Address: B-401, The First, B/ITC Hotel, B/s Keshavbaug Party Plot, Vastrapur, Ahmedabad- 380015. Email ID: riteshadatiya01@gmail.com
10	Address & e-mail to be used for correspondence with the Liquidator	Address for all correspondence and claims: Ritesh Prakash Adatiya, B-401, The First, B/ITC Hotel, B/s Keshavbaug Party Plot Vastrapur, Ahmedabad- 380015. Email ID: liq.chandranet@gmail.com
11	Last Date For Submission Of Claims	02.03.2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the Chandra Net Limited on 24.01.2023 Order received by Liquidator on 31.01.2023. The stakeholders of Chandra Net Limited are hereby called upon to submit their claims with proof on or before 02.03.2023, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Name and signature of Liquidator : Ritesh Prakash Adatiya
Date and place: 01.02.2023 Ahmedabad

HERO HOUSING FINANCE LIMITED
Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057 Phone: 011 49267000, Toll Free Number: 1800 212 8300. Email: customer.care@herofin.com
Website: www.herohousingfinance.com CIN: U65192DL2016PLC030148
Contact Address: Building No. 27-2nd Floor, Community Centre, Basant Lok, Vasant Vihar, New Delhi- 110057.

DEMAND NOTICE

Under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").
Whereas the undersigned being the Authorized Officer of Hero Housing Finance Limited (IHLF) under the Act and in exercise of powers conferred under Section 13(2) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors"/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notices, within 60 days from the date of the respective Notices, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to IHLF, within 60 days from the date of the respective Notice(s), the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for the repayment of the loan, the following Secured Asset(s) have been mortgaged to IHLF by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on balance date	Date of Demand Notice Date of NPA
HHFAHMHOU 21000015716	Legal Heirs Of Late Mr. Khamar Krunal Kumar, Mrs. Khamar Trupti Krunal kumar	Rs. 20,82,685/- as on 25-Jan-2023	28-Jan-2023 04-Jan-2023

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties: All That Piece and Parcel of Residential Flat/Unit No. A-1401, in Block No.5, on Fourth Floor, having area admeasuring 798 Sq. Fts. i.e. 74 Sq. Mtrs. chargeable area alongwith undivided share in land admeasuring 13.56 Sq. Mtrs. in the scheme known as "INDIABULS CENTRUM" (Previously known as Central Park) a scheme constituted on Freehold Non-Agriculture land bearing Survey No.148, 149 being City Survey No.920 (Town Planning Scheme No.16, Final Plot No.114) of Mouje SHAHER-KOTADA of Taluka Maninagar (Old Taluka Ahmedabad-East) in The District of and Registration Sub-District of Ahmedabad-7 (D/04th) within the State of Gujarat-380018, with common amenities written in Title Document. Bounded By- North: Internal Road; East: Flat No. A1-402, South: Space Between Flat No. A1-404; West: Starcase;

*with further interest, additional interest at the rate as more particularly stated in respective Demand Notice date mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to IHLF as aforesaid, then IHLF shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of IHLF. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Place: Ahmedabad Date: 01-February-2023 Sd/- Authorised Officer, For Hero Housing Finance Limited

Bandhan Bank Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: + 91 79-26421671-75

Demand Notice to Borrowers

The under mentioned account turned into N.P.A and demand notice is issued by Bandhan Bank Ltd. to the following borrower(s) under sec.13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act (The Act), 2002 which was returned unserved. Hence, this notice is issued to you all and public at large through publication.

Name of borrower(s), Loan Account No.	Description of mortgaged property (Secured Asset)	Date of Demand Notice/ Date of NPA	O/S Amount as on Date of Demand Notice	Date of Pasting of Notice
Mrs. Jayashri Arvind Joshi Mr. Vishal Arvindkumar Joshi 401/13145, 10803	All that piece and parcel of the immovable property admeasuring about 1528 sq.ft. Final Plot#15; House No.1; 19, Keshav Bunglow; Anandpura Chokdi, Behind Aastha Petrol Pump, Vijapur, Mehsana-421204 and bounded by: North: Building, East: Building, West: Building, South: Open Space	11.11.2022/ 13.05.2022	Rs.12,87,040.41 for Loan A/c No. 401/13145 Rs.9,70,913.25 for Loan A/c No. 401/10803 Aggregating to Rs.22,57,953.66	17.01.2023

Demand made against you through this notice to repay to the Bank dues mentioned against your name with interest, costs and charges within 60 days from the date hereof, failing which the Bank will further proceed to take steps u/s. 13(4) of the SARFAESI Act. The borrowers' /mortgagors' attention is invited to the provisions of sub-section (B) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Mehsana
Date: 01/02/2023

Authorised Officer
Bandhan Bank Limited

STRESSED ASSET MANAGEMENT BRANCH
2nd Floor, Desna Shopping Complex, Usmarnapur Chauraha, Ashram Road, Ahmedabad-380014
M.: 8479937847, E-Mail: armahmedabad@indianbank.co.in

E-Auction Sale Notice - ANNEXURE-A
APPENDIX- IV-A" (See proviso to Rule 8(6)) Sale notice for sale of Immovable properties E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Indian Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 28.02.2023 at 11.00 AM to 02.00 PM, for recovery of Rs. 3,23,81,533/- (Rupees Three Crore Twenty Three Lakh Eighty One Thousand Five Hundred Thirty Three Rupees Only) as on 29.11.2022 together with further interest thereon and incidental expenses, costs, charges etc due to the Indian Bank, Stressed Asset Management (SAM) Branch, Ahmedabad, Secured Creditor, from

Sr. No.	Name & address of Borrowers / Guarantors / Mortgagors	Detailed description of the Property	Reserve Price / EMD / Bid incremental amount	Property ID No./ Nature of Possession
1	M/s. Awin Ceramic LLP (LLP Firm, borrower, Mortgagor), Survey No 52, Village- Kachhiyagala, Tal: Wankaner Distt. Morbi (Gujarat)-363621, Mr. Arvind Morari Gambhava (Partner & Guarantor), At-Ravapur Residency Part-II, Siddhi Vinayak Park, RS No. 1561 P1, Before New Era School, Morbi (Gujarat)-363641, At-C/O Ashapura tiles Marketing, Manglam Char Rasta, Ward no. 98, Office No. 9, katira complex, Bhuj (Gujarat)-370001, At-Vidhya Nagar Society, Sanskar Nagar, Janki bunglow, Bhuj (Gujarat)-370001, Mr. Ashokkumar Gagijibhai Dharodiya (Partner & Guarantor), At-3, Vishipara Chowk, Street No. 1, Wankaner, Taluka Wankaner Distt-Morbi (Gujarat)-363622, Mr. Girish Chunilal Vyas (Partner & Guarantor), At-Ravapur Residency Part-II, Siddhi Vinayak Park, RS No. 1561 P1, Before New Era School, Morbi (Gujarat)-363641, At-Pushp Dhanva Plot No. 5, Behind Dream Castle, Jantaraja Colony, Makmalabad Road, Panchvati, Nasik (Maharashtra)-422003	All that piece & parcel of the property bearing factory land and building standing on Sq.meters 7487-00 of N.A. Land Survey no. 52 converted into general industry use situated at village Kachhiyagala, Tal: Wankaner Distt. Morbi (Gujarat) in the name of Awin Ceramic LLP. The boundaries of the property are : North: Sim Road, South : Adj. Govt. Waste Land (Kharabo), East: Land of Forest Account (Forest khata), West: Voklo	Reserve Price : Rs. 1,72,10,000/- EMD : Rs. 17,21,000/- Bid incremental amount : Rs. 50,000/-	IDB27750075 Symbolic Possession

